

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11916/2005

(From the judgement and order dated 25/04/2005 in RA No.313/2004 in CWP No.18346/2002 of the HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

H.S.I.D.C. LTD.

Petitioner(s)

VERSUS

M/S. ANUBHAV AUTO P. LTD. & ANR.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment and with prayer for interim relief)

Date: 19/05/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE MR. JUSTICE ARIJIT PASAYAT

(VACATION BENCH)

For Petitioner(s)

Mr. Ravindra Bana,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

/2005) on 6th June, List along with S.L.P.(C) No...../2005 (Diary No.11222

2005.

(N. Annapurna)

Court Master

(Pushp Lata Bhardwaj)

Court Master